POST-OFFER PUBLIC ANNOUNCEMENT TO THE PUBLIC SHAREHOLDERS OF

RAJASTHAN GASES LIMITED

Corporate Identification Number: L24111MH1993PLC272204;
Registered Office: 103, Roha Orion, 16th Street Near 33rd Road TPS III, Bandra, Mumbai, West Mumbai - 400050, Maharashtra, India;
Contact Number: 022-26465178; **Website:** www.rajasthangasesltd.com; **Email Address:** info@rajasthangasesltd.com;

Open Offer for acquisition of up to 2,15,47,188 (Two Crores Fifteen Lakhs Forty-Seven Thousand One Hundred Eighty-Eight) Offer Shares, representing 26.00% (Twenty-Six Percent) of the Expanded Voting Share Capital of Rajasthan Gases Limited, ('Target Company'), at an Offer Price of ₹9.25/- (Nine Rupees and Twenty-Five Paise Only) payable in cash, by Mr. Ravi Omprakash Agrawal, the Acquirer along with M/s Ravi Omprakash Agrawal HUF (PAC 1), Ms. Amita Ravi Agrawal (PAC 2), Mr. Niraj Omprakash Agrawal (PAC 3), Ms. Sanchiti Niraj Agrawal (PAC 4), Mr. Dhiraj Omprakash Agrawal (PAC 5), Ms. Rupali Dhiraj Agrawal (PAC 6), and Mr. Suraj Omprakash Agrawal (PAC 7), collectively referred to as the Persons Acting in Concert with the Acquirer, in accordance with the provisions of Regulations 3 (1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto.

This Post-Offer Public Announcement is being issued by Swaraj Shares and Securities Private Limited, the Manager to the Offer (**'Manager'**), on behalf of the Acquirer and the Persons Acting in Concert to the Public Shareholders of the Target Company, pursuant to and in compliance with the provisions of Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations (**'Post-Offer Public Announcement'**).

This Post-Offer Public Announcement should be read in continuation of, and in conjunction with the: (a) Public Announcement dated Saturday, January 06, 2024 (**'Public Announcement'**), (b) Detailed Public Statement dated Thursday, January 11, 2024, in connection with this Offer, published on behalf of the Acquirer and the Persons Acting in Concert on Friday, January 12, 2024, in the following newspapers, in Financial Express (English daily) (All Editions), Jansatta (Hindi daily) (All Editions), and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) (**'Newspapers'**) (**'Detailed Public Statement'**), (c) Draft Letter of Offer dated Friday, January 19, 2024 (**'Draft Letter of Offer'**), (d) Letter of Offer dated along with the Form of Acceptance-cum-Acknowledgement dated Friday, April 05, 2024 (**'Letter of Offer'**), (e) Recommendations of the Independent Directors of the Target Company which were approved on Monday, April 15, 2024, and published in the Newspapers on Tuesday, April 16, 2024 (**'Recommendations of the Independent Directors of the Target Company'**), and (f) Pre-Offer Public Announcement which was approved on Wednesday, April 17, 2024, which has been published in the Newspapers on Thursday, April 18, 2024 (**'Pre-Offer Public Announcement'**).

The Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors of the Target Company, Pre-Offer Public Announcement, and this Post-Offer Public Announcement, are hereinafter collectively referred to as **'Offer Documents'** issued by the Manager on behalf of the Acquirer and the Persons Acting in Concert.

The capitalized terms used but not defined in this this Post-Offer Public Announcement shall have the meaning assigned to such terms in the Offer Documents.

1.	**Name of the Target Company**	Rajasthan Gases Limited' bearing CIN 'L24111MH1993PLC272204', with its registered office located at 103, Roha Orion, 16th Street Near 33rd Road, TPS III, Bandra, Mumbai - 400050, Maharashtra, India.	
2.	**Name of the Acquirer and the Persons Acting in Concert**	Acquirer refers to Mr. Ravi Omprakash Agrawal bearing PAN 'ADHPA2891D', resident at 14th Floor, Palacio Building, 16th Street, Pali Village, Bandra, Mumbai - 400050, Maharashtra, India. PAC 1 refers to Mr. Ravi Omprakash Agrawal HUF bearing PAN 'AAKHR6206F' having office at 14, Jamuna Housing Co-Op Society, Ambedkar Square, Lakadganj, Nagpur - 440008, Maharashtra, India. PAC 2 refers to Ms. Amita Ravi Agrawal, bearing PAN 'AEXPA5769F', resident at 1401, 14th Floor, Palacio Building, 16th Road, Pali Village, Bandra West, Mumbai - 400050, Maharashtra, India. PAC 3 refers to Mr. Niraj Omprakash Agrawal, bearing PAN 'AENPA6057N', resident at Near Inox Plot No 568, Hiwari Layout, Near Vaishnav Devi Chowk, Bagadganj, Nagpur - 440008, Maharashtra, India. PAC 4 refers to Ms. Sanchiti Niraj Agrawal, bearing PAN 'AKEPA0514B', resident at Plot No 568, Wardhman Nagar, Hiwari Layout, Bhandewadi, Nagpur - 440008, Maharashtra, India. PAC 5 refers to Mr. Dhiraj Omprakash Agrawal, bearing PAN 'AENPA6061J', resident at 22/23, opposite Swapnalok Apartment Shivaji Chowk, Near Inox Poonam Mall, Wardhaman Nagar, Nagpur, Nagpur - 440008, Maharashtra, India. PAC 6 refers to Ms. Rupali Dhiraj Agrawal, bearing PAN 'ARBPA5124H, resident at Plot no 568 Hiwari Layout, Wardhman Nagar, Bhandewadi Bagadganj, Nagpur - 440008, Maharashtra, India. PAC 7 refers to Mr. Suraj Omprakash Agrawal, bearing PAN 'ABFPA6900R', resident at 22/23, Opposite Swapnolok, Apartment, Shivaji Chowk Near Inox Poonam Mall, Wardhman Nagar, Nagpur - 440008, Maharashtra, India.	
3.	**Name of Manager to the Offer**	Swaraj Shares and Securities Private Limited	
4.	**Name of Registrar to the Offer**	Purva Sharegistry (India) Private Limited	
5.	**Offer Details**		
5.1	Date of Opening of the Offer	Friday, April 19, 2024	
5.2	Date of Closing of the Offer	Friday, May 03, 2024	
6.	**Date of Payment of Consideration**	Tuesday, May 14, 2024	
7.	**Details of the Acquisition**		
	Particulars	**Proposed in the Offer Document (Assuming full acceptance in this Offer)**	**Actuals**
7.1	Offer Price	₹9.25/- (Nine Rupees and Twenty-Five Paise Only)	₹9.25/- (Nine Rupees and Twenty-Five Paise Only)
7.2	Aggregate number of Equity Shares tendered	Up to 2,15,47,188 (Twenty-Seven Lakhs Eight Thousand Four Hundred and Forty-Four)	400 (Four Hundred)
7.3	Aggregate number of Equity Shares accepted	Up to 2,15,47,188 (Twenty-Seven Lakhs Eight Thousand Four Hundred and Forty-Four)	300 (Three Hundred)
7.4	Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹19,93,11,489.00/- (Rupees Nineteen Crores Ninety-Three Lakhs Eleven Thousand Four Hundred and Eighty-Nine Only)	₹2,775.00/- (Rupees Two Thousand Seven Hundred and Seventy-Five Only)
7.5	**Shareholding of the Acquirer and the Persons Acting in Concert before the Public Announcement**		
a)	Number of Equity Shares	12,83,000 (Twelve Lakhs Eighty-Three Thousand)	12,83,000 (Twelve Lakhs Eighty-Three Thousand)
b)	% of Expanded Voting Share Capital	1.55% (One point Five-Five Percent)	1.55% (One point Five-Five Percent)
7.6	**Equity Shares acquired pursuant to consummation of the acquisition pursuant to Exercise of Warrants**		
a)	Number of Equity Shares	3,40,00,000 (Three Crores and Forty Lakhs)	3,40,00,000 (Three Crores and Forty Lakhs)
b)	% of Expanded Voting Share Capital	41.03% (Forty-One-point Zero Three Percent)	41.03% (Forty-One-point Zero Three Percent)
7.7	**Equity Shares acquired by way of Offer**		
a)	Number of Equity Shares	Up to 2,15,47,188 (Two Crores Fifteen Lakhs Forty-Seven Thousand One Hundred Eighty-Eight)	300 (Three Hundred)
b)	% of Expanded Voting Share Capital	26.00% (Twenty-Six Percent)	0.00% (Negligible)
7.8	**Equity Shares acquired after the Detailed Public Statement (except Equity Shares acquired Exercise of Warrants)**		
a)	Number of Equity Shares acquired	Nil	Nil
b)	Price of the Equity Shares acquired		
c)	% of Expanded Voting Share Capital		
7.9	**Post-Offer shareholding of the Acquirer and the Persons Acting in Concert**		
a)	Number of Equity Shares	5,68,30,188 (Five Crores Sixty-Eight Lakhs Thirty Thousand One Hundred and Eighty-Eight)	3,52,83,300 (Three Crores Fifty-Two Lakhs Eighty-Three Thousand and Three Hundred)
b)	% of Expanded Voting Share Capital	68.57% (Sixty-Eight point Five Seven Percent)	42.58% (Forty-Two Point Five-Eight Percent)

7.10	**Pre-Offer and Post-Offer shareholding of the Public Shareholders (other than of the Acquirer and the Persons Acting in Concert)**					
	Particulars	**Proposed in the Offer Document (Assuming full acceptance in this Offer)**			**Actuals**	
		Pre-Offer (without considering Preferential Issue)	**Pre-Offer (considering the allotment of Preferential Shares)**	**Post-Offer (Post-Allotment of Preferential Shares)**	**Pre-Offer (considering the allotment of Preferential Shares)**	**Post-Offer (Post-Allotment of of Preferential Shares)**
a)	Number of Equity Shares	40,90,800 (Forty Lakhs Ninety-Thousand and Eight Hundred)	4,75,90,800 (Four Crores Seventy-Five Lakhs Ninety Thousand Hundred)	2,60,43,612 (Two Crores Sixty Lakhs Forty-Three Thousand Six Hundred and Eight Twelve)	4,75,90,800 (Four Crores Seventy-Five Lakhs Ninety Thousand Eight Hundred)	4,75,90,500 (Four Crores Seventy-Five Lakhs Ninety Thousand Five Hundred)
b)	% of Expanded Voting Share Capital	4.94% (Four point Nine-Four Percent)	57.43% (Fifty-Seven point Four-Three Percent)	31.43% (Thirty-One point Four Three Percent)	57.43% (Fifty-Seven point Four-Three Percent)	57.42% (Fifty-Seven point Four-Two Percent)

8. The Acquirer and the Persons Acting in Concert accept full responsibility for the information contained in this Post-Offer Public Announcement and for their obligations specified under SEBI (SAST) Regulations.
9. The Acquirer and the Persons Acting in Concert have consumed the transaction of acquisition of Equity Shares pursuant to Exercise of Warrants vide Board Resolution for allotment dated Saturday, January 06, 2024, in accordance with the provisions of Regulation 22 (2) read with Regulation 17 of the SEBI (SAST) Regulations. The Acquirer and the Persons Acting in Concert shall make an application for being classified as the promoters of the Target Company in accordance with the provisions of Regulation 31A (10) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto (**'SEBI (LODR) Regulations'**).
10. A copy of this Post-Offer Public Announcement will be accessible on the websites of Securities and Exchange Board of India at www.sebi.gov.in, BSE Limited at www.bseindia.com and the registered office of the Target Company.
11. The capitalized terms used in this Post-Offer Public Announcement shall have the meaning assigned to them in the Letter of Offer, unless otherwise specified.

ISSUED BY MANAGER TO THE OFFER

SWARAJ SHARES & SECURITIES PVT LTD

Swaraj Shares and Securities Private Limited
Corporate Identification Number: U51101WB2000PTC092621
Principal Place of Business: Unit No. 304, A Wing, 215 Atrium, Near Courtyard Marriot, Andheri East, Mumbai- 400093, Maharashtra, India
Contact Person: Pankita Patel/Tanmoy Banerjee
Contact Number:+91-22-69649999
Email Address: takeover@swarajshares.com
Investor grievance Email Address: investor.relations@swarajshares.com
SEBI Registration Number: INM00012980
Validity: Permanent

Date: Monday, May 20, 2024
Place: Mumbai

Sd/-
Mr. Ravi Omprakash Agrawal
Acquirer